

Court No. - 7

Case :- CRIMINAL MISC. BAIL APPLICATION No. - 44072 of 2022

Applicant :- Shiva Singh

Opposite Party :- State Of U.P. And 3 Others

Counsel for Applicant :- Pradeep Kumar Singh

Counsel for Opposite Party :- G.A.

Hon'ble Ajay Bhanot,J.

On 30.09.2022 the following order was passed:

"Matter is taken up in the revised call.

None appears for the applicant to press the bail application. Name of the learned counsel for the applicant is shown in the cause list. Shri Paritosh Kumar Malviya, learned A.G.A. is present.

The victim is 8 years of age. The C.W.C. of district-Gorakhpur shall file his affidavit in this regard and also disclose whether the victim is in need of legal aid and has been provided various support systems contemplated for the victims under the POCSO Act. The District Legal Services Authority shall also file an affidavit in this regard.

Put up this matter on 02.11.2022 in the list of fresh cases."

Secretary, High Court Legal Services Committee, informed the Court that a requisition has been made by the Child Welfare Committee for appointing a counsel under the protective provisions of POCSO Act, 2012 read with POCSO Rules, 2020.

Secretary, High Court Legal Services Committee is processing the requisition and shall appoint a competent counsel to prosecute the case on behalf of the victim. It is the responsibility of the Secretary, High Court Legal Services Committee to ensure that the counsels who are appointed by way of legal aid to represent the victim are diligent practitioners, who know the law and have mastered the facts of the case.

The affidavit on behalf of the Chairman, Child Welfare Committee, Gorakhpur, is in the record.

Put up this case on 17.11.2022 in the list of fresh cases.

Order Date :- 10.11.2022

Dhananjai